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- (क) यदि हों, तो क्या मरकार ने अपिम श्रण रोकने के लिए प्रत्येक दुकान/ एल पी जी एजेंसी या एम के ब्रो हिगी पर कोई कार्यवाहीं की ;
- (ग) यदि हों, तो उत्संबंधी स्पीरा क्या है ;
- (त्र) क्या सरकार ने ऐसा कोई उपकरण विकसित किया है जिससे मीने पर ही अपिकश्रण का पता लगाया जा सके ताकि विकताओं के विकद तत्काल कार्रवाइ की जा सके; धाँर
- (ङ) यदि नहीं, तो ऐसा उपकरण कव तक विकसित किये जाने की संभावमा?

पे क्रोसियम और प्राष्ट्रितक गैस मंज्ञालय के राज्य मंत्री (कैप्टम स्पतील शर्मा): (क) एम एम और एव एस हो की मिलावट से संबंधित कुछ मामलो की रियोर्ट सिमी है।

- (स) से (रा) कुटा विकी केन्द्रीं, रसोई गैर डिस्ट्रीक्यूटरशिक्यें तथा एस के यो, एस ही को डीलरशियों पर मिलाबट को नोकथाम के लिए परकार द्वारा अनुमोदिन विपणम अनुमायन दिया निर्देशों को पूरे वेश में कियानिक किया आ रहर है। चलिए प्रयोगशालाओं के द्वारा परपत आच लगा नेल क्यन्यों के केन्रा- विमारिया एक राज्य प्राधिकारियों द्वारा आक्रिया एक राज्य प्राधिकारियों द्वारा आक्रियक निरोक्षण किया आने हैं।
- (घ) स्वल पर मिलानट संबंधी पता जगाने के उद्देश्य में केरी तीन में फरफुरल मिलाना, केरोसीन को नीका रंग देना नथा फिस्टर पेपर आंखों जैसे नरीकों को धारंश किया गया है।
 - (ভ) সফৰ সরী ওজলা।

Selling af spurious lubricants io the country

2196. SHRI TRILOKI NATH CHATURVEDI;

DR. MURLI MANOHAR JOSHI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government are aware that large quantities of spurious lubri cants are being sold in the country; if so, whether Government have investiga ted into the matter and if so, with what >e?uJts; and
- (b) what action has been taken against the manufac (mers, distributors and retailers of such lubricants during the lasi three years?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND SATISH NATURAL GAS tCAPT SHARMA): (a) and (b) Under the Marketing Discipline Guidelines, checks are being conducted over the quality of lubricants marketed through the dealer/ reseller network of the Oil Compa Samples at regular intervals are also drawn and tested to ensure quality control. The State Government authorities are also emplowered to canduct quality control checks under the Lul Control Order with respect to the lube? marketed by organised as well as unorganised sectors. In established cases ,rf spurious lubricants, action is taker' imder the Lube Control Order and the Marketing Discipline guidelines.

Production of furnace offl

219?. SHRI VIREN I. SHAH: SHRJ PRAMOD MAHAJAN:-

WU1 the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) how much of the furnance oil was exported from India during the last

throe years, viz. 1991-92, 1992-93 and 1993-94 quanity-wise and cost-wise;

- (b) whether there is a proposal to import furnace oil for the first time owing to decline in domestic production;
- (c) if so, what are the reasons for decline in domestic production of furnace oil and what quantity of furnace oil together with its cost is prop->sed to be imported;
- (d) how far this shortfall in domestic production of furnace oil has affected the export oriented units, which were being supplied domestically produced furnance oil at international prices; and
- (e) what steps Government have taken or propose to take to arrest the declining trend in the indigenous production of furnace oil?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH SHARMA): (a) The quantity and the value of furnace oil exported is as under:

ه دراموس	Quantity exported TMT	Value Rs./Crores
1991-92	583	107
1992-93	1003	232
1993-94	1288	275

(b) jo (e) Furnance Oil {s one of lowest value product in the refinery and refineries are making continuous effort to upgrade this product to higher value like HSD and Kerosene. Due to this production of furnance oil in the current year is estimated to be lower. As per estimates about 240 thousand Metric Tonnes of furnance oil may be imported in the current year at an estimated value of about US \$20 million. However, th#re has been no effect in supply of funwoe oil to EOUs.

Agreement by IOC for blending end packaging of lubricants

2198. SHRI RAMACHANDRAN PILLAI:

SHRI E. BALANANDAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether an agreement has been signed by IOC for blending and packaging of 2500 KL of lubricants:
 - (b) if so, when was the agreement signed;
- (c) what a^re the salient features of the agreement;
- (d) what is the experience of this private party in blending and packaging of lubricants, and what was the mode of choosing this party;
- (e) whether there is any unilateral compensation clause ag per which IOC ha\$ to pay the party if the agreed quantity of lubricants are not supplied to for its capacity utilisation; and
 - (f) what is the counter compensation?

IHE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH SHARMA): (a) to (f) An agreement was signed between the IOC and R^{aa}J Unocal Ltd. on 22-2-1994 for blending and packaging of IOC lubes as per ihe IOC's formulation and quality control requirements in the blending plant of the latter at Ballahhgarh about 40 Kms | awa> from Delhi on Delhi—Mathura Road. The duration of the contract would be five years and the party will be naid Rs. 1120 per KL for Wending and packaging.

There is no unilateral compensation clause in the agreement. However, a compensation clause has been built in to cover the default in the performance for both the parties.